

Tezpur PS Case No. 1373/2019  
GR Case No. 2621/2019  
U/S-420/406 of IPC

ORDER

11.02.2021

Ld. Advocate of the petitioner, named Sri Ratul Keot filed hazira.

Report as called earlier vide Order dated 05.02.2021 in respect of seized vehicle bearing Regd. No-AS-12/L-2862 (XYLO), chassis No-MA1YA2MLXE2B27520 and Engine No-MLE4B21961 is received today from the I/O.

Heard both sides and perused the report carefully.

On perusal of the report submitted today by the I/O ASI Sarat Ch. Das I/C of Bebejia Police Outpost under Tezpur PS, it disclosed that he had seized the said vehicle bearing Regd. No-AS-12/L-2862 (XYLO), chassis No-MA1YA2MLXE2B27520 and engine No-MLE4B21961 in connection with this case and the said XYLO vehicle belongs to the petitioner, named Sri Ratul Keot and the said vehicle is not required for further investigation of this case.

Therefore, considering the report of the Investigating Officer, this Court not finds anything upon which the prayer of the petitioner may be rejected. Accordingly, the prayer of zimma of aforesaid seized vehicle filed by the petitioner is allowed and the I/O sets at liberty to hand over the seized vehicle bearing Regd. No-AS-12/L-2862 (XYLO) in favour of the petitioner, named, Sri Ratul Keot after proper verification of his identities.

11.02.2021

The I/O shall obtain a PR bond of Rs. 12,00,000/- (Rupees Twelve Lakhs) from the petitioner on condition that the petitioner shall produce the aforesaid seized vehicle whenever he is asked by the I/O or by the Court and also the petitioner shall not dispose or sale the same until disposal of the case.

Accordingly, the interim zimma prayer filed by the petitioner named, **Sri Ratul Keot** stands disposed of.

Sri N. J. Haque  
Chief Judicial Magistrate  
Sonitpur, Tezpur